

(b) Question does not arise.

(c) Government is continuously making efforts to get soft term loans/credits for major projects in India.

### **Public Funding of Election**

2560. DR. A.K. PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Election Commission has drawn Government's attention towards rising cost of elections;

(b) if so, when and the details thereof and the reaction of Government thereto;

(c) whether suggestions for public funding, partial and fully of elections have also been made by the Commission to Government; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) No, Sir

(b) Does not arise.

(c) and (d). Yes, Sir. As part of the proposals for electoral reforms, the Election Commission has suggested that a scheme under which all legitimate election expenses could be borne by the Government, may be studied in depth.

### **Vacant posts of Judges and pendency of cases**

2561. BHAI SHAMINDER SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of vacant posts of Judges in the Supreme Court and High Courts in the country;

(b) year-wise number of cases (both Civil and Criminal) pending in the Supreme Court and various High Courts as on 30 June, 1988;

(c) the steps taken to implement the recommendations of the conference of Chief Justices that a rational co-relation be effected between the number of pending cases and number of Judges in each High Court so as to clear the arrears and raise the working days to at least 240 days in a year; and

(d) whether there is any difference in the average disposal of cases in various High Courts; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) The requisite information as on 1.8.88 in respect of the Supreme Court and the High Courts is given in the Statement-I. [Placed in the Library. See No. LT. 6448/88]

(b) The information regarding year-wise pendency of regular hearing matters in the Supreme Court as on 1.1.88 is given in the Statement-II. [Placed in the Library. See No. LT. 6448/88] Pendency of cases as on 1.1.87 in the High Courts in terms of period of pendency is given in the Statement-III. [Placed in the Library. See No. LT. 6448/88]

(c) the concerned Chief Ministers and Chief Justices of certain High Courts were addressed in June 1985, requesting them to consider augmentation of Judge-strength of the High Courts so as to achieve a stage

where no civil case remains pending or more than 2 years and no criminal case remains pending for more than one year, and to send proposals in this regard, on the basis of proposals received, it was decided to create new posts of Judges. As on 1.8.88, the creation of 88 new posts over and above the total sanctioned strength of 444 Judges has been agreed to in different High Courts. There is no proposal at present to increase the number of working days in the High Courts to 240 days.

(d) Yes, Sir. Information regarding average rate of disposal per Judge in various High Courts is given in the Statement-IV. [Placed in the Library. See No. LT. 6448/88]

**Reservation for Scheduled Castes and Scheduled Tribes in State Bank of Indore**

[*Translation*]

2562. SHRI MANVENDRA SINGH: Will the Minister of FINANCE be pleased to state:

<u>Officers</u>	<u>Clerks</u>	<u>Sub-staff</u>	<u>Total</u>
1288	2375	1607	6270

(b) The representation of SCs and STs in all cadres in the State Bank of Indore as on 1-1-88 is as under:

<u>Cadre</u>	<u>SCs</u>	<u>STs</u>
Officers	93	27
Clerical	514	136
Sub-staff (including sweepers)	335	146

(a) the number of the employees, category-wise, working in the State Bank of Indore;

(b) the number of employees belonging to Scheduled Castes, Scheduled Tribes and Minorities;

(c) whether quota prescribed for Scheduled Castes and Scheduled Tribes has been filled up;

(d) if not, the reasons therefor; and

(e) the specific measures taken or being taken to fill up backlog and also the reserved quota in each category?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) As per latest available information (as on 1.1.88) following is the staff strength (category-wise) of State Bank of Indore:

(c) and (d). No, Sir. The Bank has reported that the quota prescribed for SCs and STs could not be filled up by it inter alia due to (i) restriction on the expansion of staff limits (ii) non-availability of eligible and qualified SCs/STs for appointments against reserved posts. (iii) Some of the SCs and STs offered appointments did not join service of the bank.

(e) All public sector banks/financial institutions including State Bank of Indore has inter-alia been advised to take the fol-